

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

OA No.2119/94

(3)

New Delhi this the 12th Day of January, 1995.

Hon'ble Sh. N.V. Krishnan, Vice-Chairman (A)  
Hon'ble Dr. A. Vedavalli, Member (J)

Smt. Suman Lata Chopra,  
W/o Sh. A.K. Chopra,  
R/o D-018, Pragati Vihar Hostel,  
Lodi Road, New Delhi-110 003. ....Applicant

(By Advocates Sh. R. Doraiswamy and Sh. Sant Singh)

Versus

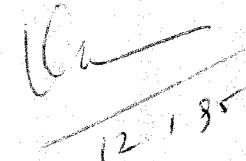
1. Union of India through:  
Secretary to the Govt. of India,  
Department of Agriculture & Cooperation,  
Ministry of Agriculture, Krishi Bhawan,  
New Delhi-110 001.
2. The Economic & Statistical Adviser,  
Directorate of Economics & Statistics,  
Dept. of Agriculture & Co-operation,  
Krishi Bhawan, New Delhi-110 001. ....Respondents

ORDER (ORAL)

Hon'ble Mr. N.V. Krishnan:-

The learned counsel for the applicant on instructions states that the applicant seeks permission to withdraw the O.A., as it is understood that the respondents are considering the applicant's case, with liberty to approach the Tribunal again, if any grievance arises in future. In the circumstances, the O.A. is dismissed as withdrawn on the above terms.

  
(Dr. A. Vedavalli)  
Member (J)

  
12/1/85  
(N.V. Krishnan)  
Vice-Chairman (A)

'Sanju'